

ITEM NO.53 Court 9 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9870/2021  
(Arising out of impugned final judgment and order dated 07-12-2021  
in CRLA(ABA) No.773/2021 passed by the High Court Of Judicature At  
Bombay At Nagpur)

GAJANAN

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA Respondent(s)  
(FOR ADMISSION and I.R. and IA No.166020/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.166021/2021-EXEMPTION FROM  
FILING O.T. and IA No.166022/2021-EXEMPTION FROM FILING AFFIDAVIT)

WITH

SLP(Cr1) No.9875/2021 (II-A)  
(FOR ADMISSION and I.R. and IA No.166107/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.166111/2021-EXEMPTION FROM  
FILING O.T. and IA No.166109/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 17-12-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.  
Mr. Aditya Vaibhav Singh, Adv.  
Ms. Saumya Gupta, Adv.  
Ms. Aarushi Singh, Adv.  
Ms. Vidhi Thaker, Adv.  
Mr. Shyam Mohta, Adv.  
Mr. Rohit Anil Rathi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 06.01.2022.

In addition, learned counsel for the petitioners are permitted  
to serve the learned standing counsel for the State of Maharashtra  
informing him/her that the matters shall be taken up on 06.01.2022.

Till 06.01.2022 no coercive action shall be taken against the  
petitioners.

List alongwith SLP(Cr1.) No.3602 of 2021.

(ARJUN BISHT)  
COURT MASTER (SH)

(PRADEEP KUMAR)  
BRANCH OFFICER